

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 1st day of Sept., 2004.

QUORUM : HON. MR. A. K. BHATNAGAR, J.M.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 577 of 2003

Ashish Kumar Dwivedi, aged about 3 4 years son of Sri Hari Nath Dwivedi, resident of Village & Post Office Ghoredeeh, District Allahabad.....
.....Applicant.

Counsel for applicant : Sri R.P. Singh.

Versus

1. Union of India through the Secretary, Govt. of India,
Ministry of Communications, New Delhi.
2. Senior Superintendent of Post Offices, Allahabad.
3. Sub-Divisional Inspector, Meja, Allahabad.
.....
..... Respondents.

Counsel for respondents : Sri R. Sharma.

ORDER (ORAL)

BY HON. MR. A.K. BHATNAGAR, J.M.

By this O.A. applicant has sought a direction to the respondents not to disengage and permit him to continue on the post of EDBPM, Ghoredeeh, Allahabad till the regular appointment is made.

2. Counsel for the applicant submits that this case is covered by the case decided on 24.8.04 in O.A. No. 1393/03. Counsel for the respondents conceded that the case is covered by the above order.

3. Having heard counsel for the parties, we are of the view that the applicant has a case in view of the fact that ad-hoc appointment cannot be substituted by another ad-hoc appointment. In the circumstances, we are of the view that applicant shall be continued till the regularly selected candidate become available. The applicant shall also be entitled to wages, emoluments for the period he has worked.

4. Accordingly this O.A. is disposed of at the admission stage itself in terms of the above direction.

A.M.

J.M.

Asthana/